

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PRESCOT ROAD, BOMBAY-1

REVIEW PETITION NO. 199/92

IN OA NO. 685/91

Krishna Digambar Deshpande

Applicant

v/s

Commissioner of Income Tax

Nashik & Another

Respondents

Coram: Hon. Shri Justice S K Dhaon, Vice Chairman

Hon. Shri M Y Priolkar, Member (A)

TRIBUNALS ORDER:

DATED: 11.12.92

(PER: S K Dhaon, Vice Chairman)

The order dated 17.8.92 passed by us is sought to be reviewed by means of this application.

2. The order dated 11.10.89 whereby the applicant has been suspended from service was the subject matter of challenge in OA No. 685/91 which has given rise to this application. We passed a detailed order giving reasons as to why we did not consider it necessary to quash the order of suspension. However, we had directed that the departmental proceedings should be put to a close within a specified period. If our direction has not been carried out, the remedy available to the applicant is not a review application.

3. We do not find any error, much less error on the face of the record, so as to entitle the applicant to get our order reviewed.

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13

4. We are disposing of this application by adopting the process of circulation which is permissible under the rules.

5. The application is rejected.


(M Y Priolkar)

Member(A)


(S K Dhaon)

Vice Chairman

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